

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 21.12.2009
ANSWERED ON
FUNCTIONING OF GRAM NYAYALAYAS .

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Shri Bhagat Singh Koshyari

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) whether Government is implementing a scheme of Gram Nyayalayas to dispose of the cases at village level itself for the people living in rural areas of the country;
- (b) if so, the number of villagers whose cases have been resolved through these courts, so far; and
- (c) if not, the progress made by Government in this direction and by when this scheme would be operational and modus operandi that would be adopted by these courts?

ANSWER

MINISTER OF LAW & JUSTICE

(Dr. M. VEERAPPA MOILY)

(a) Yes, Sir.

(b) Government does not maintain such information centrally.

(c) The Central Government has enacted the Gram Nyayalayas Act, 2008 on 07.01.2009 which enables the State Governments to establish one or more Gram Nyayalayas for every Panchayat at intermediate level to cater to specified Civil and Criminal cases in the rural areas. The Gram Nyayalayas Act was brought into force with effect from October 2, 2009. Under the Scheme, over 5000 Gram Nyayalayas are likely to be set up across the country.

While concerned State Governments have been requested to set up Gram Nayalaya in their respective States, the Central Government will provide financial assistance to the States for establishing the Gram Nyayalayas and for operating the same during the first three years by bearing the non-recurring cost of establishment of Gram Nayalayas subject to a ceiling of Rs. 18,00 lakhs per Gram Nayalaya and 50% of Rs. 6.40% lakhs per annum as recurring cost of one Gram Nayalaya for the first three years.

The Government of Madhya Pradesh has notified 40 Nayalayas which started functioning from October 2, 2009. The Government of Maharashtra has inaugurated 9 Gram Nayalaya on 2nd October 2009 out of which 5 Gram Nayalayas have started functioning. The Government of Orissa has notified one Gram Nayalaya which has been inaugurated on Nayalayas. The Government of Assam has decided, in principle, to establish Gram Nayalayas in each district excluding 2 Hill districts within one year in the first phase.

The functioning of these Courts is prescribed in the Gram Nyayalayas Act, 2008. These Courts will operate under the directions of the respective High Courts.